FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF RELIABLE PAPER (INDIA) LIMITED

SR. NO.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	**RELIABLE PAPER (INDIA) LIMITED**
2	Date of incorporation of Corporate Debtor	01.07.1999
3	Authority under which Corporate Debtor is incorporated / Registered	RoC - Mumbai
4	Corporate Identification No. of the corporate debtor	**U21011MH1999PLC120613**
5	Address of the registered office and principal office (if any) of the corporate debtor	93, Dadi Sheth Agiyary lane, Off Kalbadevi Road, Mumbai-400 002, Maharashtra.
6	Date of closure of Insolvency Resolution Process	23.02.2023
7	Liquidation commencement date of corporate debtor	24.02.2023 (Order copy received on 23.03.2023)
8	Name and registration number of the insolvency professional acting as liquidator	**Bijendra Kumar Jha** IBBI/IPA-001/IP-P00712/2017-2018/11227
9	Address and e-mail of the liquidator, as registered with the Board	**Address :** 2B/1804, Dreams Complex, LBS Marg, Bhandup (West), Mumbai-400 078. **E-mail :** cabkj12@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	**Bijendra Kumar Jha** **Address :** Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sundaram CHS., Sion Circle, Sion (E), Mumbai-400 022. **E-mail id :** reliablepaper.liq@gmail.com
11	Last date for submission of claims	**22.04.2023**

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **RELIABLE PAPER (INDIA) LIMITED** on **24th February 2023**.

The stakeholders of **RELIABLE PAPER (INDIA) LIMITED** are hereby called upon to submit their claims with proof on or before **22nd April 2023,** to the liquidator at the address mentioned against **item No.10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

sd/-

Bijendra Kumar Jha
Liquidator

Date : 28.03.2023 Reg. No. IBBI/IPA-001/IP-P00712/2017-2018/11227
Place: Mumbai **Email-id : reliablepaper.liq@gmail.com**